

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4011

ANSWERED ON:20.04.2005

VIOLATION OF HUMAN RIGHTS OF LABOURERS IN GULF COUNTRIES

Joshi Shri Pralhad Venkatesh

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it has come to the notice of the Government that civil liberties and basic human rights of the Indian labourers in UAE are blatantly restricted under the guise of ensuring regular labour force for the employers;
- (b) if so, whether the Government is also aware that an enactment to this effect is being made by UAE providing for punishment of the labourers who leave the sponsoring company's jobs before the agreed term;
- (c) if so, whether complaints have been received by the Government in this regard;
- (d) if so, the reaction of the Government in this regard and the steps being taken to protect the basic human rights of the Indian labourers in Dubai and other such Gulf countries;
- (e) whether the Government is contemplating to take up this issue with any International Human Rights Forums; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS(SHRI E. AHAMED)

- (a) No, Sir. The recruitment and movement of labourers of all Nationalities in UAE is governed by the Labour and Immigration laws of the Govt. of UAE.
- (b) No move to amend the existing laws has come to notice.
- (c) No such complaint has been received.
- (d) Does not arise.
- (e) No., Sir.
- (f) Does not arise